DISINVESTMENT (SHRI ARUN SHOURIE): Sir, I lay on the Table a copy (in English and Hindi) of the Annual Report and Accounts of the Institute of Applied Manpower Research, New Deihi, for the year 1998-99, together with the Auditor's Report on the Accounts. [Placed in Library. See No. LT-2346/00]

Contract Labour (Regulation and Abolition) Central Amendment Rules, 2000

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): Sir, I lay on the Table under sub-section (3) of Section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. 574 (E) dated 30.6.2000 publishing the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 2000. [Placed in Library. See No. LT-2216/00]

- I. Report of the Comptroller and Auditor General of India for the year, 1999, Union Government (Scientific Departments)
- II. Report of the Comptroller and Auditor General of India for the year, 1999, Union Government (Revenue Receipts -Direct Taxes.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): Sir, I lay on the Table, under clause (1) of article 151 of Constitution, a copy each (in English and Hindi) of the following Reports:

- (i) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1999 (No. 5 of 2000) Union Government (Scientific Departments). [Placed in Library. See No. LT-2222/00]
- (ii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1999 (No. 12 of 2000) Union

Government (Revenue Receipts - Direct Taxes). (Placed in Library. See No. LT-2224/00)

MESSAGES FROM THE LOK SABHA

- (I) The Uttar Pradesh Reorganisation Bill, 2000.
- (II) The Bihar Reorganisation Bill, 2000
- (III) The Cable Television Networks (Regulation) Amendment Bill, 2000.
- (IV) The Army and Air Force (Disposal of Private Property) Amendment Bill, 2000.
- (V) The Chemical Weapons Convention Bill, 2000.
- (VI) The All-India Institute of Medical Sciences (Amendment) Bill, 2000.
- (VII) The Indian Power Alcohol (Repeal) Bill, 2000.

THE SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(l)

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Uttar Pradesh Reorganisation Bill, 2000, at its sitting held on the 10th August, 2000, were taken into consideration and agreed to by Lok Sabha at its sitting held on Friday, the 11th August, 2000:-

Clause 5

- That at page 3, line 1, for "25" substitute "26"
- 2. That at page 3, line 2,-